

Shrimati Renu Chakravarty: In the survey which the hon. Minister has just mentioned, may I know whether any actual figures have been taken about women agricultural labour and the disparity in their wages compared with men agricultural labour?

Shri Karmarkar: As I said, the sample survey is only for men. It is a difficult operation. I am quite sure in course of time we shall have a full survey.

Vanaspati FACTORIES IN THE SOUTH

*1273. **Shri Vishwanatha Reddy:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether almost all the *Vanaspati* factories that were newly established since 1946 in the South were closed down even before production was started and if so, why;

(b) the amount of public money locked up in these factories; and

(c) whether Government are investigating the possibility of giving a fillip to this industry and if so, in what way?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) No. Out of the 12 factories permitted to be established in the South since 1946, 7 have gone into production. The erection of the remaining 5 factories has not yet been completed.

(b) Does not arise.

(c) No.

Shri Viswanatha Reddy: The hon. Minister stated that out of the twelve factories established, seven factories have gone into production. May I know whether all these seven factories are in full production, that is, to their full capacity?

Shri Karmarkar: I think they are in fairly good production. I could not say whether they are in full production.

सेठ अचल सिंह : क्या माननीय मंत्री बताने की कृपा करें कि जो प्रोडक्ट फैक्टरीज में तैयार होता है उसका गवर्नमेंट के इंस्पेक्टर निरीक्षण करते हैं।

श्री करमकर : सब चीजों का गवर्नमेंट द्वारा निरीक्षण होता है।

Dr. P. S. Deshmukh: May I know if it is the policy of the Government to give fresh licences for the establishment of these factories?

Shri Karmarkar: No. At the moment we consider that the capacity for production is sufficient in the country.

127 PSD.

Shri Viswanatha Reddy: May I know whether hydrogenated oils will be allowed for export instead of raw groundnut oil, with a view to give a fillip to this industry?

Shri Karmarkar: I think it is allowed for export.

Bhan Saheb Patil: May I know whether this *vanaspati ghee* is injurious to national health?

Mr. Speaker: I think that is far away from the present question!

पंडित मुनीश्वर दत्त उपाध्याय : क्या में जान सकता हूँ कि १२ में से जो पांच फैक्टरीज अभी तक बन नहीं चुकी हैं उन की कोई आवश्यकता है।

श्री करमकर : हमारा ख्याल है कि अभी तो जो प्रोडक्शन वनस्पति घी का होता है वह हमारे लिये काफी है। अभी जो फैक्टरीज ने प्रोडक्शन शुरू नहीं किया है शायद उसका कारण यह है कि उन के दिल में शक है कि उनका वनस्पति घी विकसकेगा या नहीं।

Shri Dabhi: Is it a fact that just as *vanaspati* is adulterated with *ghee*, some inferior stuff is adulterated with *vanaspati* by the *vanaspati* manufacturers with the help of expert scientists?

Shri Karmarkar: Anything might be adulterated with anything else.

Mr. Speaker: We will go to the next question.

CESS ON SUGAR INDUSTRY

*1274. **Shri B. N. Roy:** Will the Minister of Food and Agriculture be pleased to state:

(a) the amount which the Government of India got as Central Duty from sugar industry (Statewise) in 1949-50, 1950-51 and 1951-52;

(b) the amount granted for the development of that industry in those years; and

(c) whether there is any development scheme for that industry this year?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) A statement showing the excise duty that the Government of India collected from the Sugar industry (Statewise) in 1949-50, 1950-51 and 1951-52 is laid on the Table of the House. [See Appendix VI annexure No. 36].

(b) The grants made by the Government of India for the development of the sugar industry in 1949-50, 1950-51 and 1951-52 were:

1949-50	Rs. 9.78 lakhs
1950-51	Rs. 15.24 lakhs
1951-52	Rs. 10.09 lakhs

(c) Yes.

Shri B. N. Roy: May I know whether Government are aware of the fact that a crisis is developing in the sugar industry?

Shri Karmarkar: I should like to have notice.

Shri B. N. Roy: May I know whether the Indian sugar industry is in a position to compete with the foreign sugar industry?

Shri Karmarkar: I should also like to have notice for this question.

Mr. Speaker: I think we may proceed to the next question.

विन्ध्य प्रदेश में अकाल-स्थिति

* १२७५. श्री बी० डी० शास्त्री : क्या खाद्य तथा कृषि मंत्री यह बतलाने की कृपा करेंगे :

(क) क्या सरकार को विन्ध्य प्रदेश के किसी भाग में अकाल-स्थिति के बारे में कुछ वृत्तान्त मिला है;

() यदि मिला है, तो किस जिले को अकाल-पीड़ित बताया गया है ; और

(ग) परिस्थिति का सामना करने के लिये उठाये जा रहे पग ?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) No.

(b) and (c). Do not arise.

श्री बी० डी० शास्त्री : क्या मैं यह मालम कर सकता हूँ कि विन्ध्य प्रदेश से मिले हुए मिर्जापुर जिले में अकाल है ?

Shri Karmarkar: No report was received since the beginning of 1952 regarding scarcity conditions. In March 1951 scarcity conditions were reported by the Vindhya Pradesh Government in the districts of Sahdol, Sidhi and

Tikamgarh on account of continued drought in that area. Immediately foodgrains were rushed and relief works were started in the scarcity affected areas by the Vindhya Pradesh Government.

MAINTENANCE AND REPATRIATION OF INTERNEES

*1276. **Shri S. N. Das:** Will the Minister of Home Affairs be pleased to state:

(a) the latest position with regard to recoveries from foreign Governments towards our claims for maintenance and repatriation of internees;

(b) which of the countries have already met our claims in this respect and which have not done so far; and

(c) the total amount that is still due, giving names of the countries and the amount due in each case?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Our claims in respect of maintenance have been met in full by the Governments of Burma, Ceylon, Kenya, Hongkong, Aden and Malaya. The Governments of the United Kingdom and Netherlands have also paid a greater part of the dues.

Repatriation charges are still due from all Governments except the Governments of Malaya and Aden.

(c) A statement is laid on the Table of the House. [See Appendix VI. annexure No. 37.]

Shri S. N. Das: May I know the time when these bills were presented to the Governments of these countries?

Dr. Katju: I cannot give the exact date, but continuous efforts are being made for the realization of our claims.

Shri S. N. Das: May I know what is the cause of delay in payment by these countries?

Dr. Katju: Having regard to the total demands, the delay cannot be said to be excessive. The total bills amounted to over Rs. 3 crores and Rs. 2,94,85,000 has been realized and the total sum now remaining realizable is only Rs. 7 lakhs.

Shri S. N. Das: May I know if the countries that have already paid, while making payments, have made any modifications or made full payments of the dues?

Dr. Katju: So far as I know the total demands were for the sum of Rs. 3 crores and over and the total payments